

[Shri Raj Bahadur]

of some of the best sportsmen and we have got to give them the fullest recognition and appreciation for that. We should try to adjust the differences as far as possible and we will try to persuade them as best as we can.

12.37 hrs.

RE: CALLING ATTENTION NOTICE
(Query)

Mr. Speaker: Papers to be laid on the Table.

Shri A. K. Gopalan (Kasergod): Sir I have given a calling-attention notice on a matter of very urgent public importance. It is concerning Kerala which is under the President's rule. All engineers in Kerala have given notice of a strike because the Governor refused an interview with them. When the Governor of a State, which is under President's rule, refuses to see them, they have given notice of a strike. It affects all the engineers of Kerala. It is not a small thing. What will happen if this takes place? So, at least there should be some statement. For more than one year Kerala is under President's rule and they cannot represent anything. The Governor, the Head of the State, does not even allow an interview.

Mr. Speaker: As a leader, Shri Gopalan must realise that I have requested many times that in this manner it should not be raised.

An hon. Member: What could be done then?

Mr. Speaker: He might tell me and I will ask the Minister if he can make a statement.

Shri A. K. Gopalan: I am only requesting you because it is very important.

Shri Nambiar (Tiruchirapalli): We have only two more days.

Mr. Speaker: How can I help it?

Shri Nambiar: Will you persuade the Minister to accept it tomorrow?

श्री बागड़ी (हिसार): अध्यक्ष महोदय, श्री प्रभुदत्त ब्रह्मचारी के बारे में यह जो आया है, इस को सभा-पटल पर रखने की इजाजत दीजिए। जेल में उन की हालत खराब है।

अध्यक्ष महोदय: इस तरह टेबल पर कायजात नहीं रखे जाते हैं।

श्री बागड़ी: इस में क्या एतराज है?

श्री ठुक्कम चन्द्र लखवाय (देवास): अध्यक्ष महोदय, जब सरकार ने श्री शंकराचार्य को छोड़ दिया है, तो उस ने श्री प्रभुदत्त ब्रह्मचारी को क्यों पकड़ रखा है। उन को भा छोड़ देना चाहिये। उन की गिरफ्तार -----

Mr. Speaker: I am asking Shri Kachhavaiya again and again that he should not continue in this manner.

12.39 hrs.

PAPERS LAID ON THE TABLE
NOTE TO CHINESE EMBASSY

The Minister of External Affairs (Shri M. C. Chagla): (Sir, I beg to lay on the Table a copy each of the following papers:—

(1) Note given by the Ministry of External Affairs, New Delhi, to the Embassy of China in India on the 25th November, 1966. [Placed in Library. See No. LT 7443/66].

(2) Note given by the Ministry of Foreign Affairs, Peking to the Embassy of India in China, on the 15th September, 1966. [Placed in Library. See No. LT-7444/66].

Shri Hari Vishnu Kamath (Hoshangabad): Sir, I wish to ask for a clarification of this item No. 4. It is a trifle baffling to me at any rate. Item 4 refers to two notes—one by the Ministry of External Affairs, Government of India, to the Embassy of China